

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.146/99

CORAM Wednesday this the 23rd day of June, 1999

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K. Raveendran Nair  
S/o Impichi Nair aged 48 years  
Kalimadathil, Avilora Post,  
Koduvalli Via,  
Calicut-673 572.

...Applicant

(By Advocate Mr. M.R.Rajendran Nair (rep)

Vs.

1. The Senior Superintendent of Post  
Offices, Calicut Division, Calicut.

2. The Post Master General,  
Northern Region, Calicut.

...Respondents

(By Advocate Mr. Govindh K Bharathan, SCGSC)

The application having been heard on 23.6.99, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who was dismissed from service  
in the year 1986 has filed this application for a direction  
to the respondents to supply to him certain documents  
mentioned in Sub-Para (ii) of para 8 of the Original  
Application relating to his removal from service. It is  
alleged in the application that as a result of the order  
removing him from service his mental balance was disturbed,  
that he was insane for a number of years and now that he  
has become alright he wanted these documents to be perused.

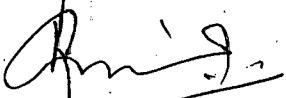
2. The respondents in their reply statement have  
stated that not only that the applicant was removed from  
service after holding an enquiry an appeal filed by him was  
also disposed of and that there is no need at this distance  
of time to furnish to the applicant the documents which are  
sought for in the application.

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3. However, when the application came up today for hearing, Shri Govindh K Bharathan, Senior Central Govt. Standing Counsel appearing for the respondents stated that the respondents would supply to the applicant at his cost attested true copies of the documents which are available with the respondents as mentioned in paras 2 to 4 of the reply statement. Counsel for applicant states that the applicant would be satisfied if the application is disposed of with a direction to supply the documents mentioned in paras 2 to 4 of the reply statement.

4. In view of the submission of the learned counsel on either side, the application is disposed of with a direction to the respondents to supply attested true copies of the documents mentioned in paras 2 to 4 of the reply statement to the applicant on his making payment of the costs, within three months from the date of receipt of a copy of this order. No order as to costs.

Dated the 23rd day of June, 1999.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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